

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No.406 of 2023

IN THE MATTER OF:

Ajay Singal

...Appellant

Versus

Piyush Garg & Ors.

...Respondents

Present:

For Appellant: Mr. Vivek Kohli, Sr. Advocate with Mr. Sandeep Bhuraria, Mr. Manish Surendaran, Mr. Juwas Rawal, Ms. Nishtha Grover and Mrs. Bhavya Bhatia, Advocates.

For Respondents: Mr. Milan Negi and Mr. Nikhil Kumar, Advocate for R-1.

Mr. Akshay Srivastava, Ms. Riddhi Jain and Ms. Rishabh Govil, Advocates for R-2 to 105.

O R D E R

12.04.2023: Heard learned counsel for the Appellant. This Appeal has been filed against the order dated 16.02.2023 by which application under Section 7 has been admitted. The Adjudicating Authority by the impugned order has held that default has been admitted by the Corporate Debtor and CIRP process is with respect to 'Rosewood Project' only.

We do not find any error in the order impugned admitting Section 7 application. There is no merit in the Appeal. Appeal is dismissed.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Archana/nn